

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 578 of 2018
WITH
I.A. No. 1994 of 2020

Mani Ranjan

... **Appellant**

-versus-

The Divisional Manager, New India
Assurance Company Limited & Others

... **Respondents**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Appellant : Mr. Rohit Ranjan Sinha, Advocate
For the Respondents : Mr. Amresh Kumar, Advocate

5/ 06.09.2021 **I.A. No.1994 of 2020**

Heard learned counsel appearing for the appellant and the learned counsel appearing for the respondent-Insurance Company.

By way of this interlocutory application, the appellant has prayed to condone the delay of 63 days in preferring the present miscellaneous appeal.

After hearing the parties and after going through the interlocutory application, especially, paragraphs 3, 4, 5 and 6, I find that sufficient grounds have been shown to condone the delay. Accordingly, I am inclined to allow this interlocutory application. The delay of 63 days in preferring this miscellaneous appeal is hereby condoned.

This interlocutory application is, accordingly, allowed.

M.A. No. 578 of 2018

Mr. G.C. Jha, learned counsel, who is present in Court proceedings, is directed to accept notice on behalf of the New India Assurance Company Limited. Let his name be printed in the cause list.

Counsel for the appellant shall hand over two copies of the memo of appeal along with the award to Mr. Amresh Kumar, learned counsel.

List this case after three weeks under the heading "**For Admission**".

(Ananda Sen, J.)